

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/3896 /A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti. Bijay Lashmi Boruah,  
Principal Judge, Family Court,  
Dhubri.

Dated Guwahati the 7<sup>th</sup> June, 2022.

Sub: **Cancellation of Restricted holiday.**

Ref:- Letter No. FC.XII-1/2019/291/E dated the 26<sup>th</sup> May, 2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for cancellation of **restricted holiday on 30.05.2022 along with station leave permission**, has been granted.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-64/2000(Pt.)/3897/A, dated , 07-06-2022**

Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**